#### **COURT-I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 191 of 2017 & IA NO. 763 OF 2017

Dated: 20<sup>th</sup> September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of:

Meghalaya Power Transmission Corporation Ltd. .... Appellant(s)

Vs.

Meghalaya State Electricity Regulatory Commission .... Respondent(s)

Counsel for the Appellant(s) : Mr. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Ms. Mandakini Ghosh

Ms. Ritika Singhal for Applicant

## **ORDER**

## I.A. No. 763 of 2017

(Appln. for impleadment)

We have heard learned counsel for the parties. For the reasons stated in the application, without expressing any opinion on the merits of the matter, application is allowed.

Learned counsel for the appellant is directed to file amended memo of parties and also carry out consequential amendments in the appeal within one week.

#### **APPEAL NO. 191 OF 2017**

Admit. Issue notice to the Respondents returnable on 21.11.2017. Mr. Buddy A. Ranganadhan takes notice on behalf of the Respondent No.1 and Mr. Ritika Singhal takes notice on behalf of the intervener and they seek four weeks time to file reply.

List the matter on <u>21.11.2017</u>. In the meantime, learned counsel for the respondents may file reply on or before 2310.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/tpd